

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CP(IB) No.553/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 6TH JULY, 2018, 10:30 A.M.

Name of the Company	India Forgings & Engineering Co. Pvt.Ltd.-Vs-Hari Machines Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	Amrita Pandey	} Adv for workers union	 Adv. 6/7/18
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ORDER

The Ld. Counsel for the workers union is present.

Nobody represented on the side of the Operational Creditor as well as Corporate Debtor.

Ld. Counsel for the workers union of the corporate debtor brought to my notice an Order of admission in CP(IB) No. 466/KB/2018 dated 15/05/2018 in which very same corporate debtor is under order of resolution process. Therefore, this CP is not maintainable under Section 11 of the Insolvency and Bankruptcy Code. Accordingly, this application is dismissed with a liberty to approach the Resolution Professional in case the Operational Creditor would like to prefer as claim.

Sd

(Jinan K.R.)
Member (J)